आयातित खाद्य तेलों का आवंटन करने के लिये यह सिद्धांत समान रूप से अपनाया जाता है।

Augmentation of strength of Rural Labour Inspectors in Orissa

2751. SHRIMATI MIRA DAS: Will the Minister of LABOUR be pleased to state;

(a) whether it is a fact that the State Government of Orissa vide letter No. IIM/I-51/88/5289|LE dated the 26th May, 1988 requested the Central Government for the augmentation of the existing strength of the Rural Labour Inspectors for effective enforcement of the minimum wages in the agriculture sector;

(b) if so, what are the details thereof;

(c) what is the decision, if any, taken by Government in this regard; and

(d) if answer to part (c) be in the negative, what are the reasons for delay in taking a decision in the matter and by when a decision is likely to be taken?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) The letter No. IIM/1-51/88/5289/LE dated the 26th May, 1988 of the State Government of Orissa has not been received in the Ministry of Labour.

(b) t_0 (d) Do not arise.

Amendment to workmen's compenesation Act

2752. SHRIMATI MIRA DAS: Will the Minister of LABOUR be peased to state:

(a) whether it is a fact that the State Government of Orissa in their letter No. 5444/LEIVW(b) 2-46/88 dated 12th May, 1988 proposed to amend sec. 21 of the workmen's compensation Act in regard to the transfer of claim cases of migrant workers *to* the compensation commissioners of their respective States and also for enhancement of penalty under Inter-State Migrant Workmen's Act, 1979;

(b) whether it is also a fact that a joint study team set up by Government had made certain recommendations to amend sec. 21(2) of the workmen's compensation Act 1923; and

(c) if so, what is the decision, if any, take_n by Government in the matter stating the reasons for delay m bringing a legislation to this effect?

THE MINISTER OF LABOUR AND WELFARE (SHR1 RAM VILAS PASWAN): (a) and (b) Yes Sir.

(c) The suggestion for amendment of section 21 of the Workmen's Compensation Act, 1923 is included in the current batch of proposals for amendment of the Act, which is separately under consideration. The suggestion for enhancement of penalties under Inter-State Migrant Workmen Act, 1979 is not being processed for the present, pending receipt of the Report of the National Commission on Rural Labour, which has set up a Study Group on Migrant Labour. The delay in bringing forward a legislation for amendment of the Wc Act is mainly due ttothe fact that there are large number of proposals for amendment of the Act, which have to be finalised in consultation with he Organisations of Employees/Employees and the State Governments.

Central Training Organisation in Orissa

2753. SHRIMATI MIRA DAS; Will the Minister of LABOUR be pleased to state:

(a) whether any proposal is under Government's consideration for setting up of a Central Training Organisation in Orissa for training the management and workers in handling major industrial hazard situations in the State;